

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-525(PB)/2022

IN THE MATTER OF:

Chirag Jain & Ors.
v.
Imperia Structures Limited

.... Petitioner/Applicant
.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 22.07.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

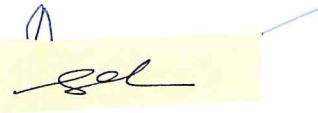
For the Petitioner
For the Respondent

Mr. Piyush Singh, Ms. Aditi Sinha, Advs.
None

ORDER

Ld. Counsel for the petitioner is present. Ld. Counsel for the respondent is not present today. Let the hard copies of the pleadings be filed by next date of hearing.

At request of Ld. Counsels for the parties, list the matter for physical hearing on 31.08.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)